

(General information relating to Assembly and other matters)

Monday, March 13, 1995/Phalguna 22, 1916 (Saka)

No. 157

PRIVATE MEMBERS' RESOLUTIONS

Under Rule 91 of the Rules of Procedure and Conduct of Business of the Legislative Assembly, the Speaker has admitted the following resolutions for discussion in the House on Friday, the 24th March, 1995. The names of Members have been indicated in order of priority obtained by them in the ballot held in accordance with the Rules.

Further discussion on the following resolution at serial No. 1 moved by Shri Nand Kishore Garg on 25.3.1994 which remained inconclusive on that sitting, has been listed on 24.3.1995 along with amendments is as under :-

Resolution No.	Name of Member	Text of Resolution
1.	2.	3.
1.	Shri Nand Kishore Garg	"That this House recommends that land for schools and colleges be given at concessional rates by DDA."
<u>AMENDMENTS</u>		
(1)	Shri Deep Chand Bandhu	(a) That with the words 'Schools and colleges' following words be also added, namely - "and Religious places" (b) That the following be also added in the above resolution, namely - "And the price for purchase of land be charged only @ 2% as against the market value."
(2)	Shri Shish Pal	That with the word 'Schools' the following be also added, namely - "to Wrestling Rings (Kushti Kala Kendra) also
(3)	Km. Purnima Sethi	That following be also added with schools and colleges, namely - "Old Age Homes, Charitable Hospitals, Gaushala and

- Shelter Home for Destitute Women."
- (4) Shri O.P. Babber
That the following word be also added after the word 'Colleges' in the above resolution, namely -
"Organisation for Disabled"
- (5) Shri Vasdev Kaptan
That the following be also added in the above resolution, namely -
"Land should be made available to religious organisations at cheaper rates for making their religious places."
2. Shri Hari Krishan
"This House recommends to the Govt. of India that all the lease hold properties situated in Delhi be converted into free-hold by charging a maximum of 10 times of the lease amount.
3. Shri Bodh Raj
"This House recommends to the Govt. of India that by amending laws and by-laws, a provision be made to allow construction of third floor in all the buildings situated in Delhi."
4. Shri Ram Bhaj
"This House recommends to the Govt. of India that by amending laws New Delhi Municipal Council be converted into an elected body and the elections thereof be held within six months."
5. Shri Fateh Singh
"This House demands that formal orders of regularising 857 unauthorised colonies be issued by Government of India immediately."

P.N. GUPTA
SECRETARY

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